

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

OR. NO. CA/58/95 in OA/211/92

TR. NO.

DATE OF DECISION 17th October, 1995

Mr. C. C. Parmar

Petitioner

Mr. P. K. Handa

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mrs. P. Safaya

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N/6

: 2 :

Mr.C.C.Parmar,
Shreeji Vasahat,
Behind P.B.I Manaja,
Baroda 390 014

..... Applicant

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Secretary/Ministry of Defence,
New Delhi.

2. Shri A.L.Dewaskar, or his predecessor
Commanding Officer (GWTI)
Air Force station, Makarpura,
Baroda 390 010

3. Shri P.Agarwal, Flight Lt, t,
Office Incharge-Civil Admn. Officer,
From Commanding Officer,
Air Force, Makarpura,
BARODA 390 010

..... Respondents

(Advocate : Mrs. P.Safaya)

O R A L O R D E R

Date : 17.10.1995.

In the matter of
C.A.No:58/95 in OA/211/92

Per : Hon'ble Shri K.Ramamoorthy : Member (A)

Mrs.P.Safaya states that the settlement as referred to in order dated 12.9.1995 has taken place with the appointment of the applicant as L.D.C. with effect from 11th October, 1995.

In view of this, notice is discharged.

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(K. Ramamoorthy)
Member (A)

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